

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

114. I.A. 2297/2021 (60(5))
I.A. 2298/2021 (60(5))
I.A. 477/2022 (60(5))
In
C.P.(IB)-4135(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.07.2024**

NAME OF THE PARTIES: USV Pvt. Ltd

V/s.
Lok Housing & Construction Ltd.

Appearance

For RP : Harsh Kesharia (IA/2297/2021 AND IA/2298/2021)

For Applicant/RP : Vidit D. Kumat (IA-477/2022)

SECTION 07 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 2297/2021 (60(5)) and I.A. 2298/2021 (60(5))

Resolution Professional is directed to file additional affidavit and explain what treatment is given to the property in question under the **I.A. 2297/2021 (60(5)) and I.A. 2298/2021 (60(5))** within two weeks. List this I.A. on **28.08.2024**.

I.A. 477/2022 (60(5))

All the Respondents are directed to file their replies within 03 weeks, failing which the right to file reply shall stand forfeited.

Further, R.P. is directed to communicate this order to all the respondents. List this I.A. on **06.09.2024**.

Sd-

CHARANJEET SINGH GULATI

Member (Technical)

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Sd-

LAKSHMI GURUNG

Member (Judicial)